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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA No. 1119/92

Date of judgement : 6-1-93.

Between

1. K.V. Ramana

2. J.V. Rangaiah

: Applicants

And

1. The Chief Personnel Officer,
South Central Railway,
Rail Nilayam,
Secunderabad.

2. The Deputy Chief Mechanical Engineer
Carriage Repair Shop,
South Central Railway,
Tirupati.

3. The Workshop Personnel Officer,
Carriage Repair Shop,
South Central Railway,
Tirupati.

: Respondents

COUNSEL FOR THE APPLICANT

: Shri P. Krishna Reddy

COUNSEL FOR THE RESPONDENTS

: Shri D. Gopal Rao

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CORAM

Hon'ble Shri R. Balasubramanian, Member (Admn.)

Hon'ble Shri C.J. Roy, Member (Judl.)

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(Judgement of the division bench as delivered by
Shri R. Balasubramanian, Member (Admn.)

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This case was actually listed for 18-1-93
vide our docket orders dated 1-1-93. But when we
were hearing the case in OA 1016/92, Shri P. Krishna
Reddy, learned counsel for the applicant pointed

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To

1. The Chief Personnel Officer,
S.C.Railway, Railnilayam, Secunderabad.
2. The Deputy Chief Mechanical Engineer,
Carriage Repair Shop,
S.C.Rly Tirupathi.
3. The Workshop Personnel Officer,
Carriage Repair Shop,
S.C.Rly, Tirupati.
4. One copy to Mr.P.Krishna Reddy, Advocate, CAT.Hyd.
5. One copy to Mr.D.Gopal Rao, SC for Rlys, CAT.Hyd.
6. One spare copy.

aprt

pvm

3rd & final
ex

out that this OA is also similar to the OA 1016/92. Hence this OA was called to-day.

MA 1328/92 in this OA was filed seeking permission to file a single OA, as the applicants have sought same relief. The MA is allowed.

Shri Rajeswara Rao, appearing on behalf of Shri D. Gopal Rao, learned counsel for the respondents opposed the fact that this case is similar to the OA 224/92 on the ground that the case is hit by limitation. What is required is extending the benefit of the judgement passed in earlier cases to similarly situated persons and there are several judgements to the fact that the benefits of the judgements should be available to all similarly placed persons. Under these circumstances, we repeat the same direction namely that as and when the Group 'D' posts in the outsider's quota become available at Carriage Workshop, Tirupati or any whereelse in the Guntakal Division, the applicant should be considered first before considering any other case in the order of his rank in the empanelment for Group 'C' posts.

The OA is accordingly disposed of with no order as to costs.

R. Balasubramanian
(R. Balasubramanian)

Member (Admn.)

W Roy
(C.J. Roy)
Member (Judl.)

Open court judgement

NS

Dated 6th January, 1993.

88/93
Deputy Registrar (G)

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CHECKED BY APPROVED BY
HYDERABAD BENCH
HYDERABAD

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: AT HYDERABAD

THE HON'BLE MR.

V.C.

AND

THE HON'BLE MR.R.BALASUBRAMANIAN:M(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY:M(J)

AND

THE HON'BLE MR.C.J. ROY : MEMBER(JUDL)

Dated: 6 -) - 1993

ORDER/JUDGMENT:

R.A./ C.A./M.A.No.

in

O.A.No. 1119/92

T.A.No.

(W.P.No.)

Admitted and Interim Directions issued

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default

M.A.Ordered/Rejected

No order as to costs.

pvm.

